

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 207/2016
RT NO.95/Chd/Hry/2017**

IFCI Factors Ltd.

...Petitioner.

Versus

Blue Prime Aluminium Ltd.

...Respondent

Present: None.

This petition has been received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh by the Tribunal in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016. This petition was filed under Section 433 (e) of the Companies Act, 1956 for winding up of the respondent-company for its inability to pay the debt due to the petitioner. The Hon'ble High Court was yet to pass order for issuing notice to the respondent but the instant petition has been transferred to the Tribunal.

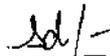
The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016, the date from which the aforesaid Rules came into force. In the meanwhile, if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter.

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However, in case the requisite application/information is not filed within the prescribed period of six months, the instant petition shall stand automatically abated.

Copy of this order be sent to learned counsel for petitioner.



(Justice R.P. Nagrath)
Member (Judicial)

March 21, 2017

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